

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH: ALLAHABAD**

**Original Application No. 500 of 2006**

Allahabad this the 30<sup>th</sup> day of November, 2009

**Hon'ble Mr. Ashok S. Karamadi, Member-J**

Chandrabhan S/o Sripat r/o Village Rudrapur, P.O. Khajni, District Gorakhpur.

**Applicant**

**By Advocates: Sri Pankaj Srivastava  
Sri J. Singh**

**Vs.**

1. Union of India through its Chairman Railway Board (Ministry of Railway) Rail Bhawan, New Delhi.
2. Mandal Rail Prabhandhak/Engineer Avam Mandal Lekha Vibhag Poorvotar Railway Junction Lucknow at U.P.
3. Mandal Rail Prabhandhak Poorvotar Railway Lucknow
4. Pravar Mandal Lekhadhikari Poorvotar Railway, Lucknow.

**Respondents**

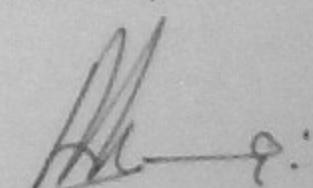
**By Advocate: Sri Prashant Mathur**

**ORDER**

**By Hon'ble Mr. Ashok S. Karamadi, J.M.**

Heard Sri Pankaj Srivastava, learned counsel for the applicants and Sri Prashant Mathur, learned counsel for the respondents. Perused the pleadings on record.

2. Having regard to the facts and circumstances of the case that grievance of the applicant is only with regard to non-payment of arrears due to the applicant with respondents' department. Therefore,

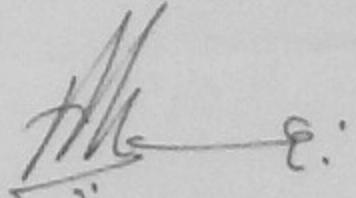


he made representation to the respondents seeking arrears of due along with the interest.

3. On notice, the respondents have filed the Counter Affidavit, stating that payments are made to the applicant. This Counter Affidavit was filed on 16.11.2006, thereafter no Rejoinder Affidavit was filed by the applicant, subsequently, this O.A. was dismissed on default on 09.10.2007.

4. Having regard to the grievance of the applicant that the respondents have not paid the interest and the fact that the applicant has not come forward bonafidely to pursue his O.A., I direct the applicant to make appropriate representation with regard to his grievance regarding non-payment of interest to him, if such a representation is filed within 15 days from today, the competent authority in the respondents' establishment shall dispose of the same within three months from the date of receipt of representation alongwith a certified copy of this order by passing a reasoned and speaking order.

5. With the above directions, O.A. stands disposed of. No order as to costs.



(Ashok S. Karamadi)

Member 'J'

/M.M/